

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**I.T.A No.6513/Del/2017
(ASSESSMENT YEAR 2013-14)**

Religare Housing Development Finance Corporation Limited, 2 nd Floor, Rajlok Building, 24 Nehru Place, New Delhi- 110 019. PAN-AAACM 6533D (Appellant)	Vs.	Dy.CIT, Circle-21(1), New Delhi. (Respondent)
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Appellant By	Ms. Somya Jain, CA
Respondent by	Sh. M. Baranwal, Sr. DR
Date of Hearing	10.02.2021
Date of Pronouncement	10.02.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the Assessment Year 2013-14 is directed against the order of Learned CIT(A)-38, New Delhi dated 25.07.2017.

2. The learned counsel for the assessee, vide email letter dated 09.02.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the

dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 10th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S.PANNU)
VICE PRESIDENT

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI